

## NOTES OF THE REGISTRY

## ORDERS OF THE TRIBUNAL

Or. dt. 10.12.02

for Hearing.

In  
16/12

Bench

Or. dt. 17.12.02

for Hearing.

written note on  
preliminary objection  
affd by respdt.  
copy served.

In  
27/12/03

Bench

Or. dt. 7.2.03

copy & order  
changed over to  
counsel for both  
sides.

Dh  
S. 13/2/03

Order dated 10.12.02

Call on 17.12.02.

~~Subs~~  
Vice Chairman (M)  
Y.a.  
Member (S)

Order dated 17.12.02

Put up the matter before  
the next available div. Bench.

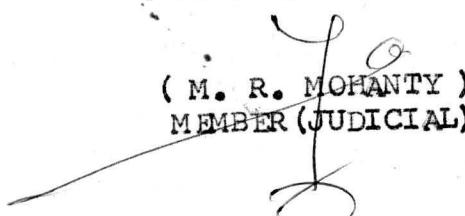
~~Y.a.~~  
Member (S)

Order dt. 07.02.2003

None appears for the Applicant on 2.12.00  
10.12.02, 17.12.02 and also today, inspite of  
several calls, nor has any prayer been made  
seeking adjournment of this year old case of  
1996. However, Shri S.B.Jena, learned Addl.  
Standing Counsel, is present and, with his aid  
and assistance, we have gone through the records  
placed before us in the matter. It reveals from  
the records that the Applicant was removed from  
service for unauthorised absence in the year  
1993 and he approached this Tribunal for relief  
only in the year 1996. In-spite of the fact that  
the matter is barred by limitation, we were  
inclined to look into the grievance of the  
Applicant and gave repeated chances to the  
Applicant to defend his case. On perusal of  
the records, and after hearing the learned  
Additional Standing Counsel, we are satisfied  
that the Disciplinary authority had given  
reasonable opportunity to the Applicant to  
defend his case about unauthorised absence, but  
he never submitted any written representation  
nor appeared in person to defend his case.

In the circumstances, there was no other option lying with the Disciplinary authority than to pass order of removal from service under Annexure-7. We do not see any infirmity in the order of the Disciplinary authority. Accordingly, this Original Application is disposed-of. No costs.

  
( B.N. SGM )  
VICE CHAIRMAN

  
( M. R. MOHANTY )  
MEMBER (JUDICIAL)